



**VERIFICATION**

I, \_\_\_\_\_ (full name in block letters), son/ daughter of \_\_\_\_\_ having permanent account number \_\_\_\_\_ solemnly declare that to the best of my knowledge and belief the information given in this return and schedules accompanying it is correct and complete and that the total value of taxable commodities transactions and other particulars shown therein are truly stated and are in accordance with provisions of Chapter VII of the Finance Act, 2013 and Commodities Transaction Tax Rules, 2013.

I further declare that I am making this return in my capacity as \_\_\_\_\_ and I am also competent to make this return and verify it.

Date \_\_\_\_\_

Place \_\_\_\_\_

(Name and Signature)

**SCHEDULE – A**

Sl. No.	Clearing member code	Member name	Member Code		PAN of member	Details of intermediary, if any		Client name	Client PAN	Unique client code	Value of taxable commodities transactions (in Rs.)	Commodities transaction tax collectible (in Rs.)
			Regulator/ FMC unique member code	Association Member code		Name	PAN					
1	2	3	4	5	6	7	8	9	10	11	12	13
<b>TOTAL</b>												

**SCHEDULE – B**

Month	Value of taxable commodities transactions during the month	Commodities transaction tax collectible (in Rs.)	Commodities transaction tax collected (in Rs.)	Commodities transaction tax paid (in Rs.)	Interest payable u/s. 123 (in Rs.)	Interest paid u/s. 123 (in Rs.)	Particulars of payment of commodities transaction tax/ interest u/s. 123					
							Tax/ Interest (in Rs.)	Name of the bank branch	BSR code of bank branch	Date of deposit	Serial No. of challan	Amount (in Rs.)
1	2	3	4	5	6	7	8	9	10	11	12	13
<b>TOTAL</b>							<b>TOTAL</b>					

**NOTES:**

1. This Form must be used by a recognised association only.
2. Details required in Schedules A & B may be furnished on computer media as specified in rule 6.
3. Details required in Schedules A & B may be given separately for each Member/ Intermediary code and Clearing Member Code as the case may be. Particulars of Client Name, client PAN and unique client code should be given wherever available.
4. Details required in Schedule B may be given separately for each month giving sub- total for each month also.